

LIR No. 7117/16

Chhote Lal vs. Pal & Paul Builders Ltd.

01.10.2020

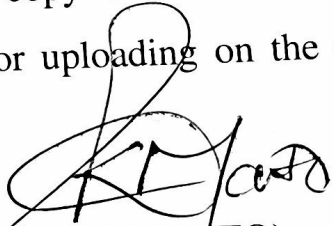
Present: None for the parties.

The matter is fixed for today for talk of settlement, failing which for framing of issues.

Today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for the same purpose 17.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.10.2020

LIR No. 2828/17
Arun Kumar Singh vs M/s Shree Niwas Paswan Kumar

01.10.2020

Present:

Sh. Ajit Singh, AR for the workman.

None for the management.

Earlier the matter was fixed for talk of settlement, failing which, for filing of rejoinder and framing of issues. On dated 22.09.2020, the Id. AR of the workman had appeared in the court through video conference and had apprised to the court that a settlement has been arrived at between the parties.

Today, on calling the case, Id. AR of the workman has appeared in the court, but, no one has appeared on behalf of the management.

Ld. AR of the workman has filed the photocopies of memo of settlement, receipt of full and final payment and cheque of Rs. 2,38,000/-. He has apprised to the court that out of the court a settlement was arrived at between the parties to the present list on 21.09.2020 for a total amount of Rs. 2,80,000/- and the entire settled amount has already been received by the workman and prayed for the disposal of the present matter being fully and finally settled between the parties to the present lis. Separate statement of Id. Authorized Representative of the workman has been recorded, which is as under:

Statement of Sh. Ajit Kumar Singh, Enrl. No. D-30-10/2009, Chamber No. B-61, Bava Gurcharan Singh Block, Tis Hazari Court, Delhi.
On S.A.

I am the Authorized Representative of the workman in the present case, vide letter of authority



REDMI NOTE 5 PRO
MI DUAL CAMERA

Ex. W-1. The workman has filed the present case against the management, but, during the pendency of the present case, a settlement has been arrived at between the parties, vide memo of settlement, photocopy whereof is mark C-1 (It bears my signature at point A and signature & thumb impression of the workman at point B), for a total amount of Rs. 2,80,000/- out of which Rs. 2,38,000/- were paid to the workman vide cheque, photocopy whereof is Mark C-2. Whereas, remaining amount was paid to the workman in cash. After receiving the total settled amount, the workman had executed full and final payment receipt, photocopy whereof is Mark C-3 (it bears my signatures at point A and signature and thumb impression of the workman at point B).

In view of the settlement arrived at between the parties, out of the court, vide memo of settlement and payment of total settled amount by the management to the workman, the present matter may be disposed off fully and finally between the parties to the present lis, as the above said cheque has already been encashed. The workman will remain bound by my statement recorded today in the court.

RO&AC

sd/-

sd/-

(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
HOUSE AVENUE COURTS, NEW DELHI

01.10.2020

In view of the settlement arrived at between the parties, out of the court, vide memo of settlement, copy whereof is Ex. C-1, and statement of Id. Authorized Representative of the workman, the present matter is disposed off, as fully and finally settled between the parties to the present lis, in the light of the memo of settlement Ex. C-1

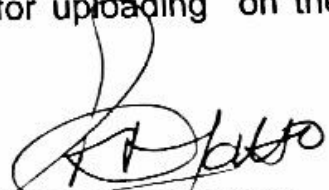


REDMI NOTE 5 PRO
MI DUAL CAMERA

and statement of Id. Authorized Representative of the workman. The workman will remain bound by the statement of his AR Sh. Ajit Kumar Singh, recorded today in the court. In the abovesaid terms, reference is answered accordingly.

Attested copy of the award be sent to the Office of the Deputy Labour Commissioner, Government of NCT of Delhi of Distt./Area concerned for publication, as per rules and judicial file be consigned to Record Room, as per rules after compliance of necessary legal formalities.

Ahlmad of this court is directed to send the copy of this order and copy of award to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
01.10.2020

**IN THE COURT OF SH. PAWAN KUMAR MATTO, PRESIDING OFFICER,
LABOUR COURT NO. IX, ROUSE AVENUE COURT, NEW DELHI**

LIR No.	2828/17
DATE OF INSTITUTION	28.08.2017
DATE OF AWARD	01.10.2020

Sh. Arun Kumar Singh

S/o Shri Chandeshwar Prasad Singh
R/o 4D, Rakhsa Enclave, Extn. Gali no. 7
Near Star Power Jim, Uttam Nagar,
Mohan Garden, Delhi
through Rashtriya General Mazdoor Union (Regd.)
B-239, Karampura, New Delhi-15 **Workman.**

Vs.

M/s Shri Niwas Pawan Kumar

Main Rohtak Road, Near Bimal Hospital
Nangloi, Delhi-41 **Management**

AWARD

1. This award of mine will dispose off the reference sent to this court by the office of the Joint Labour Commissioner, Labour Department, Distt. West, Govt. of the National Capital Territory of Delhi, Delhi, arising between the parties named herein above vide notification No. F.3 (265)/17/Ref./wd/Lab./818 dated 28.07.2017 with the following terms of reference:-

LIR No. 2828/17

REDMI NOTE 5 PRO
MI DUAL CAMERA



1/4

"Whether services of the workman Sh. Arun Kumar Singh S/o Sh. Chandreshwar Prasad have been terminated illegally and/or unjustifiably by the management and if so, to what relief is he entitled and what directions are necessary in this respect?"

2. Earlier the matter was fixed for talk of settlement, failing which, for filing of rejoinder and framing of issues. On dated 22.09.2020, the Id. AR of the workman had appeared in the court through video conference and had apprised to the court that a settlement has been arrived at between the parties.
3. Today, on calling the case, Id. AR of the workman has appeared in the court, but, no one has appeared on behalf of the management.
4. Ld. AR of the workman has filed the photocopies of memo of settlement, receipt of full and final payment and cheque of Rs. 2,38,000/-. He has apprised to the court that out of the court, a settlement was arrived at between the parties to the present list on 21.09.2020 for a total amount of Rs. 2,80,000/- and the entire settled amount has already been received by the workman and prayed for the disposal of the present matter being fully and finally settled between the parties to the present lis. Separate statement of Id. Authorized Representative of the workman has been recorded, which is as under:

**Statement of Sh. Ajit Kumar Singh, Enrl. No. D-3010/2009,
Chamber No. B-61, Bava Gurcharan Singh Block, Tis Hazari
Court, Delhi.
On S.A.**

 2/4

I am the Authorized Representative of the workman in the present case, vide letter of authority Ex. W-1. The workman has filed the present case against the management, but, during the pendency of the present case, a settlement has been arrived at between the parties, vide memo of settlement, photocopy whereof is mark C-1 (it bears my signature at point A and signature & thumb impression of the workman at point B), for a total amount of Rs. 2,80,000/- out of which Rs. 2,38,000/- were paid to the workman vide cheque, photocopy whereof is Mark C-2. Whereas, remaining amount was paid to the workman in cash. After receiving the total settled amount, the workman had executed full and final payment receipt, photocopy whereof is Mark C-3 (it bears my signatures at point A and signature and thumb impression of the workman at point B).

In view of the settlement arrived at between the parties, out of the court, vide memo of settlement and payment of total settled amount by the management to the workman, the present matter may be disposed off fully and finally between the parties to the present lis, as the above said cheque has already been encashed. The workman will remain bound by my statement recorded today in the court.

RO&AC

sd/-

sd/-

(PAWAN KUMAR MATTO)
PRESIDING OFFICER-LABOUR COURT-IX
HOUSE AVENUE COURTS, NEW DELHI

01.10.2020

5. In view of the settlement arrived at between the parties, out of the court, vide memo of settlement, copy whereof is Ex. C-1 and statement of Id. Authorized Representative of the workman, the present matter is disposed off, as fully and finally settled between the parties to the present lis, in the light of the memo of settlement Ex. C.1 and statement of Id. Authorized Representative of the workman.

LIR No. 2828/17




3/4

REDMI NOTE 10 PRO
MI DUAL CAMERA

The workman will remain bound by the statement of his AR Sh. Ajit Kumar Singh, recorded today in the court. In the abovesaid terms, reference is answered accordingly.

6. Attested copy of the award be sent to the Office of the Deputy Labour Commissioner, Government of NCT of Delhi of Distt./Area concerned for publication, as per rules and judicial file be consigned to Record Room, as per rules after compliance of necessary legal formalities.

**PRONOUNCED IN THE
OPEN COURT ON
1st October, 2020**


**(PAWAN KUMAR MATTO)
PRESIDING OFFICER LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**



LIR No. 3245/19

Indra Sharma vs. M/s Manoj Sales Corporation Protection

01.10.2020

Present: None for the workwoman.

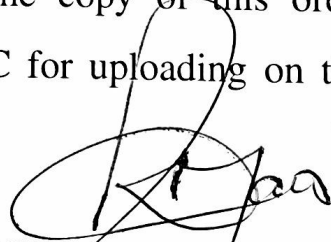
The matter is fixed for today for service of the notice to the workman.

Notice issued to the workwoman received back with the report served. But, today, no one has appeared on behalf of the workwoman despite of repeated calls.

Accordingly, fresh court notices are ordered to be issued to workwoman on ^{her} ~~his~~ mobile phone number also through whatsapp ~~en-for~~

04.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.10.2020

LIR No. 3246/19

Anita vs. M/s Manoj Sales Corporation

01.10.2020

Present: Sh. Ajit Kumar Singh, AR for the workwoman.

The matter is fixed for today for service of the court notice to the workwoman.

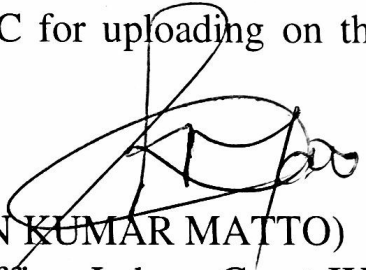
Court notice issued to the workwoman received back with the report served.

Today, on calling of the case, Ld. AR for the workwoman has appeared. He has filed statement of claim, letter of authority alongwith photocopy of demand notice and office copy of statement of claim filed before the Conciliation Officer and original postal receipt.

Heard the Ld. AR for the workwoman. Perused the record.

Issue notice to the management also through whatsapp, which are returnable on 04.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.10.2020

LIR No. 4/20
Vijay Prakash vs. M/s Nisha Collection

01.10.2020

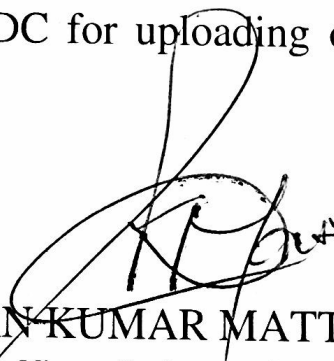
Present: None for the workman.

The matter is fixed for today for service of the notice to the workman.

Court notice issued to the workman received back with the report served. But, today, no one has appeared on behalf of the workman despite of repeated calls.

Accordingly, fresh court notices are ordered to be issued to workman on his mobile phone number also through whatsapp for 16.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.10.2020

LIR No. 5/20

Amit Kumar Singh vs. M/s Nisha Collection

01.10.2020

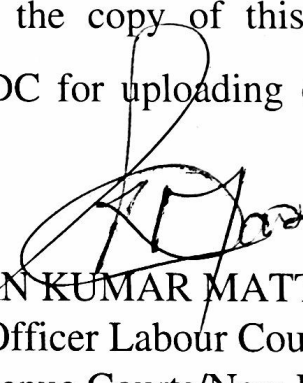
Present: None for the workman.

The matter is fixed for today for service of the notice to the workman.

Court notice issued to the workman received back with the report served. But, today, no one has appeared on behalf of the workman despite of repeated calls.

Accordingly, fresh court notices are ordered to be issued to workman on his mobile phone number also through whatsapp for 16.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.10.2020

LIR No. 6/20

Rakesh Kumar vs. M/s Nisha Collection

01.10.2020

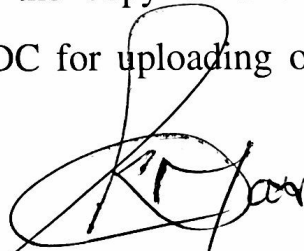
Present: None for the workman.

The matter is fixed for today for service of the notice to the workman.

Court notice issued to the workman received back with the report served. But, today, no one has appeared on behalf of the workman despite of repeated calls.

Accordingly, fresh court notices are ordered to be issued to workman on his mobile phone number also through whatsapp for 16.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.10.2020

IR No. 8390/16

Parveen Bagga vs Samsung India Electronics India Pvt Ltd and others.

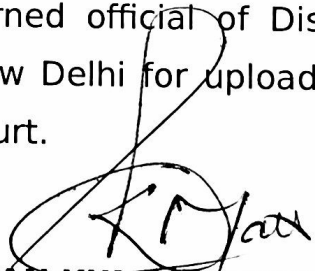
01.10.2020

Present: None for the parties.

The is fixed for filing reply and consideration on the application filed by the workman and also for framing of issues, but today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, matter stands adjourned for the same purpose on 25.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
01.10.2020

LIR No. 8393/16

**Baghwat vs Samsung India Electronics India Pvt Ltd
and others.**

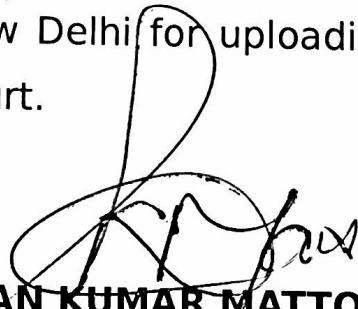
01.10.2020

Present: None for the parties.

The is fixed for filing reply and consideration on the application filed by the workman and also for framing of issues, but today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, matter stands adjourned for the same purpose on 25.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
01.10.2020

LIR No. 8395/16

Amrish Kumar vs Samsung India Electronics India Pvt Ltd and others.

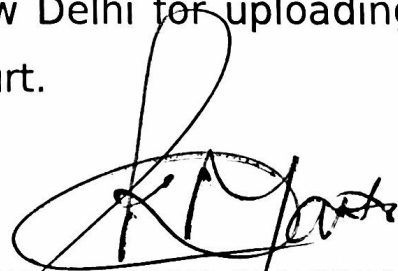
01.10.2020

Present: None for the parties.

The is fixed for filing reply and consideration on the application filed by the workman and also for framing of issues, but today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, matter stands adjourned for the same purpose on 25.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
01.10.2020

LIR No. 8396/16

**Homindra Singh vs Samsung India Electronics India
Pvt Ltd and others.**

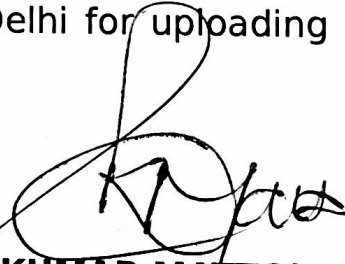
01.10.2020

Present: None for the parties.

The is fixed for filing reply and consideration on the application filed by the workman and also for framing of issues, but today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, matter stands adjourned for the same purpose on 25.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
01.10.2020

LIR No. 1158/18

Virendra Singh vs. M/s Shriram Printers N Traders

01.10.2020

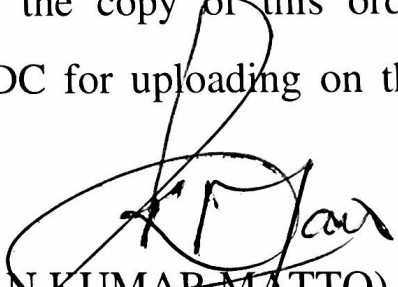
Present: None for the workman.
None for the management.
(Management is already exparte.)

The matter is fixed for today for exparte evidence of the workman.

But, today, no one has appeared on behalf of the workman despite of repeated calls.

In view of huge pendency of cases in this court, the matter stands adjourned for exparte evidence of the workman on 23.04.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.10.2020

LID No. 548/19

Amar Nath Yadav vs. A.V.S. Guards & Detective Services (P) Ltd. & Ors.

01.10.2020

Present: Sh. Puneet Shukla, AR for the workman.
Management No.1 is already exparte.
None for the management No.2 and 3.

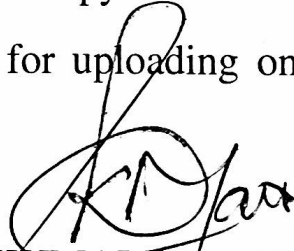
The matter is fixed for today for the evidence of the workman.

Today, no one has appeared on behalf of management No.2 and 3.

Ld. AR for the workman has appeared. He has filed the affidavit of the workman. He is directed to supply copies thereof to the contesting managements or their ARs at least one week prior to the next date of hearing.

In view of huge pendency of cases in this court, the matter stands adjourned for the evidence of the workman on 15.09.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.10.2020

LID No. 549/19

Prem Kishor vs. A.V.S. Guards & Detective Services (P) Ltd. & Ors.

01.10.2020

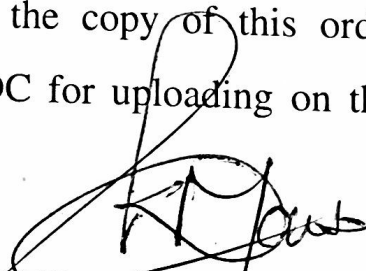
Present: Sh. Puneet Shukla, AR for the workman.
Management No.1 is already exparte.
None for the management No.2 and 3.

The matter is fixed for today for the evidence of the workman.
Today, no one has appeared on behalf of management No.2
and 3.

Ld. AR for the workman has appeared. He has filed the
affidavit of the workman. He is directed to supply copies thereof to the
contesting managements or their ARs at least one week prior to the next
date of hearing.

In view of huge pendency of cases in this court, the matter
stands adjourned for the evidence of the workman on 15.09.2021.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.10.2020

IR No. 7833/16

Chander Pal vs. Presidium School & P.R. Carier Enterprises Pvt. Ltd.

01.10.2020

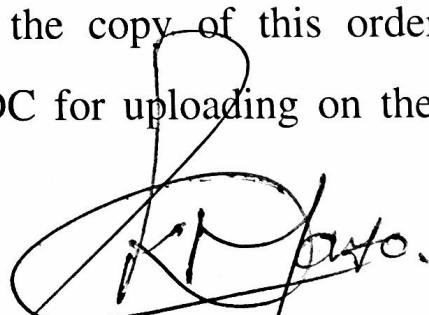
Present: None for the workman.
None for the management No.1.
Management No.2 is already exparte.

The matter is fixed for today for the evidence of the management No.1.

But, today, no one has appeared on behalf of any of the workman and the management No.1.

In view of huge pendency of cases in this court, the matter stands adjourned for the evidence of the management No.1 on 29.07.2021. Management No.1 is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.10.2020

LIR No. 7834/16

Jai Kishan vs. Presidium School & P.R. Carier Enterprises Pvt. Ltd.

01.10.2020

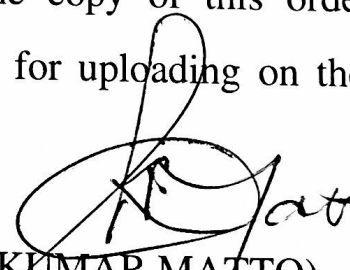
Present: None for the workman.
None for the management No.1.
Management No.2 is already exparte.

The matter is fixed for today for the evidence of the management No.1.

But, today, no one has appeared on behalf of any of the workman and the management No.1.

In view of huge pendency of cases in this court, the matter stands adjourned for the evidence of the management No.1 on 29.07.2021. Management No.1 is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.10.2020

IIR No. 5210/16
Jagannath vs. Kapahi Business System

01.10.2020

Present: None for the workman.
Sh. P.N. Tiwari, AR for the management.

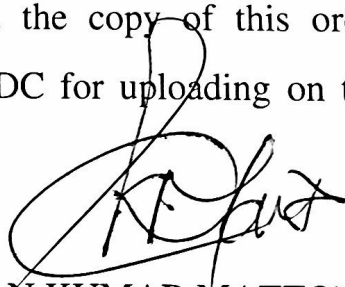
The matter is fixed for today for filing reply and consideration on the application filed by the management for seeking amendment in the written statement.

But, today, despite of repeated calls, no one has appeared on behalf of any of the workman.

The Ld. AR for the management also seeks adjournment as he is not having file.

Accordingly, the matter stands adjourned for the same purpose on 04.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.10.2020

UIR No. 1265/17

Suraj vs. Executive Engineer P.W.D. Department & Ors.

01.10.2020

Present: None for the parties.

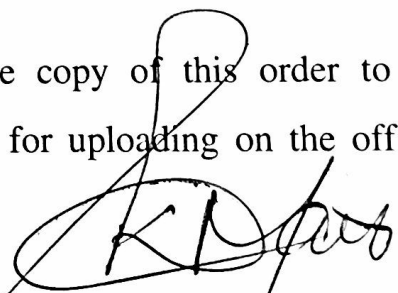
The matter is fixed for today for filing reply by the management No. 1 on the application filed by the workman and consideration thereon.

But, today, no one has appeared on behalf of any of the parties.

The matter is already fixed for the evidence of the workman for 28.10.2020.

Accordingly, the matter is ordered to be listed on the date already fixed i.e. 28.10.2020 for the evidence of the workman and also for filing reply by the management no.1 and for consideration on the said application.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.10.2020

LID No. 384/19

Sanju vs. Ashok Hotel

01.10.2020

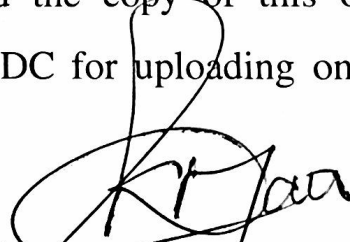
Present: None for the workman.
Management is already exparte.

The matter is fixed for today for hearing final arguments.

But, today, despite of repeated calls since morning, no one has appeared on behalf of the workman.

Since, this is more than 10 years old case, the matter stands adjourned for hearing final arguments on 12.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.10.2020

LIR No. 5308/16
Safiq Ahmed & Ors. vs. Wear Well India

01.10.2020

Present: None for the workman.
Sh. Kamal Kant Tyagi, AR for the management.

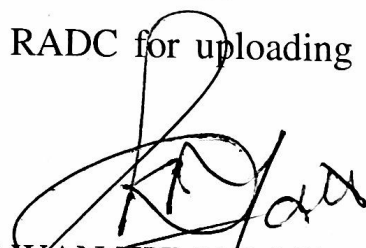
The matter is fixed for today for hearing final arguments.

But, today despite of repeated calls since morning, no one has appeared on behalf of the workman.

Ld. AR for the management has telephonically contacted with the AR for the workman, who has informed him that he is unable to appear in the court today and requested him to seek adjournment for some other day.

Accordingly, the matter stands adjourned for hearing final arguments on 12.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.10.2020